

MINISTRY OF CORPORATE AFFAIRS
(Vigilance Section)

PROPERTY RETURN FOR THE YEAR 2012
(as on 01.01.2013)

1. Name of the officer SAURABH GAUTAM
2. Service to which officer belongs INDIAN CORPORATE LAW SERVICE
3. Present post held ASSISTANT DIRECTOR, ^{-GLOPA-} MINISTRY OF CORPORATE AFFAIRS
4. Present pay 4.15600-39100, PB-3, G.P. 5400/-
5. Office MINISTRY OF CORPORATE AFFAIRS

Property details: -

6. Description of the property - none -
7. Precise location (full address) - none -
8. Area of land in case of landed property - none -
9. Nature of land (state whether residential/ agricultural etc.) - none -
10. Extent of interest - none -
11. If not in own name, state in whose name and relationship with Govt. servant. - n/a -
12. Date of acquisition - not applicable -
13. How acquired (whether by purchase, lease, mortgage, inheritance, gift or otherwise, name address, connection with Govt. servants and other details of person from whom acquired etc. be given) (See note below) - not applicable -
14. Value of the property (See note below) n/a
15. Particulars of sanction of prescribed authority, if any. n/a
16. Total annual income from the property. n/a
17. Any other details n/a

27.12.12
Date: NEW DELHI
Place:

Saurabh Gautam
(Signature)

Note:

N/A

For the purpose of col. 13, the term 'Lease' should mean lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealing with the Government servant, such a lease should be shown in this column irrespective of whether the term of lease is short or long, and periodicity of payment of rent.

In col. 14 should be shown -

- (a) Whether the property has been acquired by purchase, mortgage or lease, the price of premium paid for such acquisition;
- (b) Where it has been acquired by lease, the total annual rent thereof also; and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired;

Full details of property acquired should be given in the Annual Property Return for each year even if there is no change in the details of property acquired and as shown in previous years' Annual Property Return.